THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, Shillong 13th June, 2016.

No. HCM.III/134/2016/691. In terms of the decision of the "Supreme Court Committee for Sensitization of Family Court Matters," Hon'ble The Chief Justice, High Court of Meghalaya is pleased to constitute with immediate effect, a Committee at High Court level for 'Sensitization of Family Court Matters' consisting of the following:

- 1. Hon'ble The Chief justice, Chairman
- 2. Hon'ble Mr. Justice S. R. Sen, Member
- 3. Hon'ble Mr. Justice V. P. Vaish, Member

By Order,

REGISTRAR GENERAL

Memo No. HCM.III/134/2016/691 A

Dated, Shillong 13th June, 2016.

Copy to :-

- The Private Secretary to Hon'ble Mr. Justice Dipak Mishra, Judge, Supreme Court of India, 10, Tughlak Rocd, New Delhi- 110011 for information to his Lordship.
- 2. The Registrar, High Court of Meghalaya, Shillong.
- 3. The Joint Registrar, High Court of Meghalaya, Shillong.
- 4. The Joint Registrar -cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 5. The Joint Registrar cum OSD, High Court of Meghalaya, Shillong.
- 6. The Deputy Registrar, High Court of Meghalaya, Shillong.
- 7. The Deputy Registrar/Financial Adviser, High Court of Meghalaya, Shillong.
- 8. The Assistant Registrar (Judl), High Court of Meghalaya, Shillong.
- The Assistant Registrar (Accounts), High Court of Meghalaya, Shillong.
- All Private Secretaries attached to Howble Judges, High Court of Meghalaya, Shillong.
- 11. The Public Relation Officer, High Court of Meghalaya, Shillong.
- 12. The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the official website.
- 13. The Superintendent () idicial/Protocol), High Court of Meghalaya, Shillong.
- 14. The PA to Registrar General, High Court of Meghalaya, Shillong.
- 15. Office file.

REGISTRAR GENERAL